Central Administrative Tribunal, Principal Bench

R.A. No.185 of 2004 In CP No.66/2004 In OA No.2298/2003

New Delhi this the 29th day of July, 2004

Hon'ble Shri V.K. Majotra, Vice-Chairman (A) Hon'ble Shri Kuldip Singh, Member (J)

Shri Viresh Saxena, S/o Late Shri Parmanand Saxena, Sub-Divisional Engineer (Phones), Under General Manager, Telecom District, Sector 19, NOIDA, Distt. Gautam Budh Nagar, Uttar Pradesh.

... Review Applicant

Versus

- 1. Shri Nripendra Misra
 Secretary,
 Ministry of Communications,
 Government of India,
 Sanchar Bhawan,
 Ashok Road,
 New Delhi-110001.
- 2. Shri P.K. Chanda, Member (Services), Ministry of Communications, Government of India, Sanchar Bhawan, Ashok Roadd, New Delhi-110001.
- 3. Shri A.K. Garg, General Manager, Telecom Distt. Telephone Exchange, Sector 19, NOIDA Gautam Budh Nagar, Uttar Pradesh.

-Respondents

ORDER BY CIRCULATION

Hon'ble Mr. Kuldip Singh, Member (J)

The present RA No.198 of 2004 has been filed by the applicant for review of the order passed in CP No. 66/2004 In OA No.1506 of 2003 on 16.4.2004.

2. By filing the present RA, the applicant wants to re-argue the whole case again, which is not permissible. While delivering the judgment, the review applicant was duly

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heard as such the RA has no merits. No error apparent on the face of record has been pointed out which may call for review of the order. Further, the RA does not come within the ambit of Order 47 Rule 1 CPC read with Rule 22 (3) (f) (i) of the Administrative Tribunals Act.

3. In view of the above, nothing survives in the RA, which is accordingly dismissed.

(KÜLDIP SINGH) MEMBER (j)

"Rakesh"

VICE CHAIRMAN(A)